

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

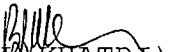
ORDERS OF THE TRIBUNAL

7.1.2009

OA 2/2009

Mr.P.N.Jatti, counsel for applicant.

Heard learned counsel for the applicant. The OA stands disposed of, at admission stage itself, by a separate order.


(B.L.KHATRI)
MEMBER (A)


(M.L.CHAUHAN)
MEMBER (J)

vk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 7th day of January, 2009

ORIGINAL APPLICATION NO.2/2009

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

Govind Ram 'D',
Senior Diesel Assistant,
Railway Station Phulera,
North Western Railway.

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1. Union of India through
General Manager,
North Western Railway,
Jaipur.
2. Divisional Railway Manager,
North West Railway,
Jaipur.
3. Sr.Divisional Personnel Officer,
North Western Railway,
Jaipur.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)

PER HON'BLE MR.M.L.CHAUHAN

The applicant has filed this OA thereby praying for the following relief:

"8.1 That by a suitable writ, order or direction the respondents be directed to assess the correct answers for the questions

- (A) 1 (Kh) (3)
- (B) 3-K - II

and four (4) marks more be given to the applicant.

8.2 That it is humbly prayed that instead of 56, 60 marks be allowed to the applicant and the applicant be declared as the pass candidate.

8.3 Any other relief which the Hon'ble Bench deems fit."

2. As can be seen from the relief clause, grievance of the applicant is that his answer sheet has not correctly been assessed in respect of the questions mentioned above. As such, he has been awarded four marks less. It is further pleaded that he has also made a representation to this effect dated 30.7.2008 (Ann.A/1), which has not been decided so far.

3. We have heard learned counsel for the applicant at admission stage. We are of the view that this matter can be disposed of at admission stage itself with a direction to respondent No.2 to decide the representation of the applicant, at Ann.A/1, by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order. In case the applicant is still aggrieved, it will be open for him to ventilate his grievance by filing a substantive OA.

4. With these observations, the OA stands disposed of at admission stage itself. No order as to costs.


(B.L.KHATRI)
MEMBER (A)


(M.L.CHAUHAN)
MEMBER (J)

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